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S. Sahu -Vrs- UOI

Admission Sl. No.03  
O.A. No.260/00428/15  
Order dated 13<sup>th</sup> October, 2015.

CORAM  
HON'BLE SHRI R.C.MISRA, MEMBER (A)

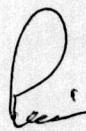
Heard Mr.B.B.Patnaik, learned counsel for the applicant and Mr.K.C.Kanungo, learned counsel for BSNL. In response to the orders of this Tribunal dated 22.9.2015, Mr.Kanungo has filed a Memo in the Court today stating therein that the pending appeal of the applicant dated 24.9.2009 has been disposed of by the appellate authority on 12.10.2015 and copy thereof has been sent to the applicant on the same day. On the other hand, Mr.Patnaik submitted that he has just received copy of the order of the appellate authority in which the order of punishment has been confirmed by the appellate authority. He also submits that he would file a separate O.A. challenging the orders of the appellate authority.

It is found that the prayer made in this O.A. was for directing the authorities to dispose of the appeal petition and since the same has been disposed of, there is no further cause of action in this O.A. In view of this, the O.A. is disposed of as infructuous. No costs.

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Free copy of this order be made over to learned counsel for both  
the sides.



MEMBER(A)

